GOVERNMENT OF INDIA MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA UNSTARRED QUESTION No. 4793 TO BE ANSWERED ON 23.03.2018

Human-Wildlife Conflict

4793. SHRI GAJANAN KIRTIKAR: SHRI NARANBHAI KACHHADIYA: SHRI ANTO ANTONY: SHRI BIDYUT BARAN MAHATO: SHRI B. VINOD KUMAR: KUNWAR HARIBANSH SINGH: SHRI OM BIRLA: SHRI T. RADHAKRISHNAN: SHRI S.R. VIJAYAKUMAR: SHRI S.R. VIJAYAKUMAR: SHRIMATI KAMLA DEVI PAATLE: DR. SUNIL BALIRAM GAIKWAD:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the Government has received several representations to take steps towards mitigation of human wildlife conflict and to enhance the compensation amount for death/injuries/damage to crops or property and if so, the details thereof;
- (b) whether the Government has raised the compensation for death/permanent incapacitation due to human wildlife conflict recently and if so, the details thereof;
- (c) whether the Government has any record regarding the compensation granted to the victims of human-animal conflict during the last three years and if so, the details thereof;
- (d) the number of people killed in human-wildlife conflicts/permanent incapacitation and the amount of crops damaged along with the compensation paid during the said period; and
- (e) the other measures have been taken by the Government for safety in human settlements situated on the periphery of wildlife sanctuaries/national parks?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (DR. MAHESH SHARMA)

(a &b) The Government has received representations to take steps towards mitigation of human animal conflict and to enhance the compensation amount for death/injures/damage to crops or property.
Ministry has recently, raised the *Ex-gratia* rates in connection with wildlife

depredation vide letter No. 14-2/2011 WL-I (part) dated 9th February, 2018.

Sl. No.	Nature of damage caused by wild animals	Amount of <i>ex-gratia</i> relief
(a)	Č .	Rs. 5,00,000/-
(b)	Grievous injury	Rs. 2,00,000/-
(c)	Minor injury	Cost of treatment up to Rs. 25000/- per person
(d)	Loss of property/crops	State/UT Governments may adhere to the cost norms prescribed them.

The enhanced compensation amount are as follows:

- (c & d) Management of wildlife is the responsibility of the concerned State/UT Governments. The compensation granted to the victims of human-animal conflict and the number of people killed in human-wildlife conflicts/permanent incapacitation and the amount of crops damaged along with the compensation paid are not collated by the Ministry.
- (e) The important measures being taken by the government for safety in human settlements situated on the periphery of wildlife sanctuaries/national parks are:
 - i. Construction/erecting of physical barriers, such as barbed wire fence, solar powered electric fence, bio-fencing using cactus, boundary wall etc. to prevent the entry of wild animals into crop field.
 - ii. The Ministry, with financial assistance from Ad-hoc Compensatory Afforestation Fund Management and Planning Authority (CAMPA), has formulated a scheme to provide assistance to the States for 'Augmentation of Fodder and Water in Protected Areas/Forest Areas', aimed at improving habitat in the areas by making provision for augmenting grass, fodder and water to the wild herbivores.
 - iii. The Ministry has also initiated a human wildlife conflict mitigation project in collaboration with the GIZ.
 - iv. The Ministry has approved a project for undertaking 'Immunocontraceptive measures' for population management of wild animals.
 - v. Periodic awareness campaigns to sensitize guide and advise the general public on man-animal conflict, including dissemination of information through various forms of media.